

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 118
(IB)-448(ND)/2020

IN THE MATTER OF:

Prabhatam Advertising Pvt Ltd ... Applicant/Petitioner

Vs

Panoptes India Pvt Ltd ... Respondent

Order under Section 9 of IBC.

Order delivered on 11.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

On 27th February 2020, notice was issued. Today, Learned Counsel for the applicant seeks time to file service affidavit on the ground that due to Covid-19 Pandemic lockdown, the same could not be done. The unlock period has started in the month of June 2020. In the interest of justice, last chance is given to file service affidavit failing which application will be dismissed.

List on 24.12.2020.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)